

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.  
O.A.NO. 88<sup>3</sup> of 1995.

Between

Dated: 25.10.1995.

Ch. Gopala Krishna

...

Applicant

And

The Principal Accountant General, Audit, A.P.Hyderabad.

...

Respondent

Counsel for the Applicant

: Sri. P.V.Mrutyunjaya Rao

Counsel for the Respondent

: Sri. G.Parmeswara Rao, SC for

CORAM:

Hon'ble Mr. A.B.Gorthi, Administrative Member

Contd:...2/-

Copy to:-

1. The Principal Accountant General, Audit, A.P.Hyderabad.
2. One copy to Sri. P.V.P.Mrutyunjaya Rao, advocate, CAT, Hyd.
3. One copy to Sri. G.Parmeswara Rao, advocate, CAT, Hyd.
4. One copy to Library, CAT, Hyd.
5. One spare copy.

Rsm/-

O.A. 883/95.

Dt. of Decision : 25-10-95.

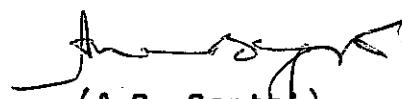
ORDER

1. As per Hon'ble Shri A.B. Gorthi, Member (Admn.)

The facts stated in this OA and the questions of law raised herein are identical to those stated in O.A.No. 882/95 which has been separately disposed of <sup>dictated</sup> today. For the reasons in our order in O.A.No.882/95 this OA is also disposed of with the following directions:-

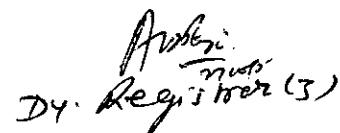
"The respondent is directed to obtain the final orders of the competent authority within a period of three months from the date of communication of this order and the same shall be communicated to the applicant within 10 days from the date of receipt from the competent authority". It will of course open to the applicant to approach the Tribunal if he feels aggrieved by the said order.

2. The OA is ordered accordingly. No costs.



(A.B. Gorthi)  
Member (Admn.)

Dated : The 25th October 1995.  
(Dictated in Open Court)



Dy. Registrar (S)

contd --- 31 -



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OA 883/95

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

HON'BLE MR. A. B. GORTHI, ADMINISTRATIVE MEMBER.

HON'BLE MR.

JUDICIAL MEMBER.

ORDER/JUDGEMENT:

DATED: 25/10/1995.

M.A./R.A./C.A.NO.

IN 883/95  
O.A.NO.

T.A.NO. (W.P.NO.)

ADMITTED AND INTERIM DIRECTIONS ISSUED.

ALLOWED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

DISMISSED FOR DEFAULT.

ORDERED/REJECTED.

NO ORDER AS TO COSTS.

\* \* \*

Rsm/-

Central Administrative Tribunal  
DESPATCH

14 NOV 1995. NMF

HYDERABAD BENCH.